

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1685
ANSWERED ON:04.08.2010
NAVODAYA VIDYALAYAS
Kumar Shri Kaushalendra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Protection of Child Rights (NCPCR) has enquired about the admission procedure in Navodaya Vidyalaya Samiti in order to implement the Right to Education Act;
- (b) if so, the details thereof;
- (c) whether the Navodaya Vidyalaya Samiti has categorically denied implementation of Right to Education Act in schools under their control;
- (d) if so, the details thereof and the reasons therefor;and
- (e) the remedial measures being taken by the Government in this regard ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

- (a) & (b) The National Commission for Protection of Child Rights has written to Navodaya Vidyalaya Samiti on 22.6.2010 to withdraw the admission test proposed to be conducted in February 2011, for admission of students in Class-VI in various JNVs, for the academic session 2011-12.
- (c) to (e) Navodaya Vidyalaya Samiti has written to the Government pointing out the difficulty in admitting students without screening in view of the specific purpose for which these Vidyalaya are set up.